

THE MINISTER OF INDUSTRY IN
THE MINISTRY OF COMMERCE
AND INDUSTRY (SHRI N. KANUNGO):

(a) No, Sir.

(b) Does not arise.

RESTRICTIONS ON FOREIGN COMPANIES OPENING NEW BRANCHES

*361. SHRI DAHYABHAI V. PATEL:
Will the Minister of COMMERCE AND
INDUSTRY be pleased to state whether
there exist any restrictions on foreign
companies opening new branches in
India?

THE MINISTER OF INDUSTRY IN
THE MINISTRY OF COMMERCE AND
INDUSTRY (SHRI N. KANUNGO):
Provisions relating to foreign com-
panies (i.e. companies incorporated
outside India which have established
places of business in India) are con-
tained in Part XI of the Companies
Act, 1956. Under the aforesaid pro-
visions, there are no restrictions on
foreign companies opening new
branches in India.

CRITERION FOR PROMOTION OF NON- GAZETTED EMPLOYEES TO GAZETTED RANKS

*362. SHRI SURJIT SINGH ATWAL:
Will the Minister of WORKS, HOUSING
AND SUPPLY be pleased to state what
is the criterion for promotion of non-
Gazetted Engineering Employees of
the Central Public Works Department
to the Gazetted ranks?

THE MINISTER OF WORKS, HOUS-
ING AND SUPPLY (SHRI MEHR CHAND
KHANNA): A statement is laid on the
Table of the House.

STATEMENT

The non-gazetted engineering em-
ployees of the Central Public Works
Department are Section Officers (Civil
and Electrical) Class III. They are
recruited from the open market
through the Employment Exchanges.
The minimum qualification required is

a recognised Diploma in Engineering
(Civil|Mechanical|Electrical). Candi-
dates with higher qualifications, viz.,
a Degree in Engineering, also join as
Section Officers. There are some who
do not possess either a diploma or a
degree.

2. Section Officers are eligible for
promotion to the grade of Assistant
Engineer, a Class II gazetted post. Be-
fore a Section Officer is considered for
promotion, he has to put in a minimum
length of service as detailed below:—

- (a) if he is a permanent Section
Officer with no diploma or de-
gree, he has to render 12
years' service;
- (b) if he is a permanent Section
officer with a diploma, he has
to render 8 years' service;
- (c) if he is a University graduate
or has an equivalent qualifica-
tion, he has to render 3 years'
service; and
- (d) if, after joining service, he has
passed parts A and B of the
Examination conducted by
the Institute of Engineers
(India) (which is recognised
as equivalent to a bachelor's
degree in engineering), he has
to put in 3 years' service from
the date of acquiring such
qualification, or from the date
he has started drawing
Rs. 160 p.m. in the old scale
(or Rs. 240 p.m. in the revised
scale), whichever is earlier.

GROUNDNUT CAKE FLOUR PLANTS

*363. SHRI DEOKINANDAN NARA-
YAN: Will the Minister of COMMERCE
AND INDUSTRY be pleased to state:

- (a) the production capacity of the
two groundnut cake flour plants that
are being set up in India;
- (b) whether these plants will be in
the public sector; and
- (c) what will be the capital requir-
ed for these plants?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) to (c) A statement is laid on the Table of the House.

STATEMENT

(a) The capacity of production of edible groundnut flour is ten tons per working day or about 3,000 tons per annum per plant.

(b) The plants are being set up through the joint collaboration of the Government of India, the United Nations Children's Fund (UNICEF) and two private oil mills.

(c) Of the capital expenditure involved viz., cost of land, building, oil mill machinery, certain special equipment and accessories, the UNICEF will provide the special equipment of the approximate value of Rs. 3 lacs for each plant and the rest will be arranged by the collaborating private industry. The Government of India do not expect to incur any direct expenditure on the installation and operation of these plants.

UNEMPLOYMENT IN WEST BENGAL AT THE END OF THIRD PLAN

*364. { SHRI BHUPESH GUPTA:
SHRI M. BASAVAPUNNAIAH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government's attention has been drawn to the recent findings of the Government of West Bengal to the effect that at the end of the Third Five Year Plan period unemployment in that State would considerably increase; and

(b) if so, what steps Government have taken to meet this situation in a State where unemployment is already on increase?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI JAISUKHLAL HATHI): (a) No such report has been received so far.

(b) Various development schemes under the Third Five Year Plan are designed to create additional employment opportunities for relieving unemployment.

GUEST HOUSES IN MECCA

*365. SHRI ANSARUDDIN AHMAD: Will the PRIME MINISTER be pleased to state:

(a) the steps Government have taken to recover the guest houses established in Mecca by the former States of Hyderabad, Bhopal and others for the stay of Indian Hajis, which were in illegal possession; and

(b) how many of these guest houses are there and to what use they are now put?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) and (b) There are 49 rubats (guest houses or Musafir Khanas) in Saudi Arabia built by the former rulers of Hyderabad and Bhopal and some other Indian philanthropists for the stay of Indian Hajis, free of charge, while on pilgrimage to that country. Some of these rubats went with passage of time, into the hands of some illegal occupants. The Embassy of India, Jedda, took up the question of ejecting these illegal occupants of the rubats with the Government of Saudi Arabia, who have passed a decree against them. The Embassy have since been able to get some of the unauthorised persons ejected from these rubats. Efforts to secure control of other rubats continue. Most of the rubats have thus been restored to the original purpose for which they were built and are now used by Haj pilgrims from India.